

**MINUTES OF THE MEETING No. 50/08 HELD ON 19.3.2008
UNDER THE CHAIRMANSHIP OF Shri S.K.Prasad Addl. DGFT.**

The 50/08 meeting of Norms Committee was held on 19.3.2008 under the Chairmanship of Shri S.K.Prasad Addl. DGFT.

The Committee first considered minutes of the NC Meeting No.49/08 for confirmation and confirmed and adopted the same without any change.

Case No A-1489 ALC No.50/08 Dated 19.3.08	M/s. Bhogale Coating & Paints Pvt. Ltd. F.No.01/83/50/98 /AM07/DES-IV RLA No. 03/94/40/461/AM07 Lic.No. 0310393025 Dt. 4.8.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms .

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 16.4.2008

Case No A-1490 ALC No.50/08 Dated 19.3.08	M/s. Hindustan Polyamides & Fibres Ltd, F.No.01/83/50/908/AM08/DES-IV RLA No. 03/94/40/103/AM08 Lic.No. 0310429954 Dt. 21.5.2007.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/122/2003/Ch.II dated 18.10.2005 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Para Tertiary Butyl Caclohexyl Acetate. (Cis Isomer content 70% min.)	1 kg.	Para Tertiary Butyl Phenol Acetic Acid 5% Rhodium on Alumina Catalyst	0.910 kg. 0.650 kg. 0.00042 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1491 ALC No.50/08 Dated 19.3.08	M/s. Gurind India Pvt. Ltd. F.No.01/83/50/1859/AM07/DES-IV RLA No. 05/24/40/1012/AM07 Lic.No. 0510201518 Dt. 22.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 2.4.2008.

Case No A-1492 ALC No.50/08 Dated 19.3.08	M/s. Bodal Chemical Ltd.. F.No.01/83/50/938/AM08/DES-IV RLA No. 08/24/40/119/AM07 Lic.No. 0810066501 Dt. 9.8.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/99/2004/Ch.II dated 17.8.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Acid Black 234 (Dye content 98%)	1 kg.	Aniline Oil	0.250 kg.
		Naphthalene	0.420 kg.
		Sodium Nitrite	0.250 kg.
		Meta Phenylene Diamine	0.126 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1493 ALC No.50/08 Dated 19.3.08	M/s. Ganga Rasayanic Pvt. Ltd. F.No.01/83/50/910 /AM08/DES-IV RLA No. 03/94/40/55/AM08 Lic.No. 0310429901 Dt. 18.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o PNG. The Committee also decided to issue reminder to PNG. Accordingly the case may be re-listed on 16.4.2008.

Case No A-1494 ALC No.50/08 Dated 19.3.08	M/s. Indokem Ltd. F.No.01/82/50/885/AM07/DES-IV RLA No. 03/94/40/438/AM07 Lic. No. 0310391165 dt. 25.7.2006
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/145/2004/Ch.III dated 17.3.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
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Indonon Brown 57 Powder (Dye content 95%)	1 kg.	VAT Brown 57 CDP	0.959 kg.
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No A-1495 ALC No.50/08 Dated 19.3.08	M/s. Plant Lipids Pvt. Ltd. F.No.01/83/50/1110/AM08/DES-IV RLA No. 10/24/40/155/AM08 Lic.No. 1010028223 Dt. 19.12.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 16.4.2008.

Case No A-1496 ALC No.50/08 Dated 19.3.08	M/s. Plant Lipids Pvt. Ltd. F.N. 01/83/162/ 1022 / AM08/DES-IV RLA F.No. 10/24/40/ 139 /AM08 Lic. NO. 1010027890 dt. 14.11.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 16.4.2008.

Case No A-1497 ALC No.50/08 Dated 19.3.08	M/s. Plant Lipids Pvt. Ltd. F.N. 01/83/162/ 917 / AM08/DES-IV RLA F.No. 10/24/40/ 112 /AM08 Lic. NO. 1010027332 dt. 17.9.2007
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The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments dt. 20.2.2008 offered by them that the weighted average yield comes to 14.30 whereas the firm has applied at 15% yield the Committee decided to approve the case at 15% yield as under:-

Item of Export	Qty	Item of Import	Qty
Black pepper Oleresin	22500 kg.	Light Black Pepper (Light Berries)	150000 kg.

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No A-1498	M/s. H.K.Fine Chem. Ltd.
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ALC No.50/08 Dated 19.3.08	F.N. 01/83/162/ 908 / AM08/DES-IV RLA F.No. 08/24/40/ 149 /AM08 Lic. NO. 0810067303 dt. 21.9.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the export product Ester Distillations product.

The Committee considered the case as per agenda and noted that export product is pharma item but it is under Chapter 38 of ITC. The Committee decided to defer consideration of the case for four weeks . Accordingly the case may be re-listed on 16.4.2008.

Case No A-1499 ALC No.50/08 Dated 19.3.08	M/s. Amol Dictate Ltd. F.No.01/83/50/1589/AM08/DES-IV RLA No. 08/24/40/187/AM08 Lic.No. 0810068621 Dt. 22.11.2007.
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 4.2.2008 offered by him the Committee decided to call for following information from the firm:-

- a. Detail specifications of the all the items to be imported.
- b. Net Weight of the Export Product in Metric Tons and also indicate its end use/s.
- c. To specify whether the export product Perlitem Rigid Perlite is related to ore or different product.
- d. To indicate material balance between Import and Export items, taking into consideration of wastage in manufacturing process.

Accordingly the case may be re-listed on 16.4.2008.

Case No A-1500 ALC No.50/08 Dated 19.3.08	M/s. Shunshiled Chemicals Ltd. F.No.01/83/50/1088 /AM08/DES-IV RLA No. 03/95/40/966/AM08 Lic.No. 0310456654 Dt. 4.1.2008.
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.4.2008.

Case No A-1501 ALC No.50/08 Dated 19.3.08	M/s. Modern Insecticides Ltd.. F.No.01/83/50/1082/AM08/DES-IV RLA No. Lic.No. 3010054613 Dt. 10.1.2008.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.4.2008.

Case No A-1502 ALC No.50/08 Dated 19.3.08	M/s. Emami Limited F.N. 01/83/162/ 1033 / AM08/DES-IV RLA F.No. 02/24/40/ 182 /AM08 Lic. NO. 02101006153 dt. 19.11.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 16.4.2008.

Case No A-1503 ALC No.50/08 Dated 19.3.08	M/s. Gopinath Chem-Tech Ltd. F.N. 01/83/50/ 1 / AM08/DES-IV RLA F.No. 08/24/40/ 306 /AM07 Lic. NO. 0810062610 dt. 21.1.2007
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/3/2006/Ch.III dated 6.3.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
4-Amino Diphenyl Amine 2-Sulphonic Acid	1 kg.	1. Para Nitro Chloro Benzene	0.920 kg.
		2. Aniline Oil	0.478 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No A-1504 ALC No.50/08 Dated 19.3.08	M/s. Plant Lipids Pvt. Ltd. F.No.01/83/50/584/AM08/DES-IV RLA No. 10/24/40/123/AM08 Lic.No. 1010027544 Dt. 5.10.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments offered by them that average weighted yield come to 1.20% as against 3% claimed by the firm, the Committee decided to approve the case at higher yield of 3% as under:-

Item of Export	Qty	Item of Import	Qty
Curcumin Powder (Oleoresin Termeric)	7500 kg.	Turmeric	250000 kg.

This is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No A-1505 ALC No.50/08 Dated 19.3.08	M/s. Plant Lipids Pvt. Ltd. F.No.01/85/162/613/AM08/DES-IV RLA No. 10/24/40/136/AM08 Lic.No. 1010027803 Dt. 2.11.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments dt. 21.2.2008 offered by him the Committee decided to approve the case which includes 3% wastage as under:-

Item of Export	Qty	Item of Import	Qty
Curcumin Powder	9000 kg.	Turmeric	300000 kg.

This is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No A-1506 ALC No.50/08 Dated 19.3.08	M/s. Plant Lipids Pvt. Ltd. F.No.01/83/162/585/AM08/DES-IV RLA No. 10/24/40/119/AM08 Lic.No. 1010027427 Dt. 26.9.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments dt. 20.2.2008 offered by him the Committee decided to approve the case which includes 15% wastage as under:-

Item of Export	Qty	Item of Import	Qty
Black pepper Oleresin	24000 kg.	Light Black Pepper (Light Berries)	200000 kg.

This is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No A-1507 ALC No.50/08 Dated 19.3.08	M/s. Jay Chemicals F.No.01/83/50/1776/AM08/DES-IV RLA No. 08/24/40/215/AM08 Lic.No. 0810069243 Dt. 28.12.2007.
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The Committee considered the case as per agenda and in the light of written comments of Depts. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/155/2005/Ch.III dated 28.2.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Reactive Blue HEGN (High Conc.) Reactive Blue 198	1 kg.	1. Para Nitro Chloro Benzene 2. Cyanuric Chloride 3. Ethylene diamine 4. Aniline 2,4 Disulfonic Acid 5. Chloranil	0.752 kg. 0.468 kg. 1.185 kg. 0.655 kg. 0.314 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-655 ALC No.50/08 Dated 19.3.08	M/s. Global Calcium Pvt. Ltd. F.No.01/82/50/40/AM06/DES-IV RLA No. 07/24/40/10/AM06 Lic.No. 0710037297 Dt. 12.4.2005.
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The Committee considered the case as per agenda. The representative of Depts. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him and central excise data dt. 27.7.2007 and subsequent central excise data dt. 4.4.2008 received while preparing the minutes of the meeting, the Committee decided to fix the norms for the following items as under:-

Item of Export	Qty	Item of Import	Qty
Calcium Lactobionate	1 kg.	Lactose	1.17 kg.
Calcium Glubionate	1 kg.	1. Lactose 2. Calcium Carbonate	0.820 kg. 0.261 kg.
Calcium Bromo Lactobionate	1 kg.	1. Lactose 2. Calcium Carbonate	1.16 kg. 0.450 Kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-656	M/s. Global Calcium Pvt. Ltd.
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ALC No.50/08 Dated 19.3.08	F.No.01/82/50/440/AM06/DES-IV RLA No. 07/24/40/338/AM06 Lic.No. 0710039457 Dt. 2.8.2005.
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him and central excise data dt. 27.7.2007 and subsequent central excise data dt. 4.4.2008 received while preparing the minutes of the meeting, the Committee decided to fix the norms for the following items as under:-

Item of Export	Qty	Item of Import	Qty
Calcium Gluconate (Injectable Grade)	1 kg.	Calcium Gluconate - Oral	1.25 kg.
Calcium Lactate Gluconate	1 kg.	Calcium Gluconate	0.520 Kg.
Calcium Boro Gluconate	1 kg.	Calcium Gluconate - Oral	0.918 kg.
Calcium Glubionate	1 kg.	Lactose	0.820 kg.
		Calcium Carbonate	0.261 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-657 ALC No.50/08 Dated 19.3.08	M/s. Global Calcium Pvt. Ltd. F.No.01/82/50/1902/AM05/DES-IV RLA No. 07/24/40/677/AM05 Lic.No. 0710036112 Dt. 16.2.2005.
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him and central excise data dt. 27.7.2007 the Committee decided to fix the norms for the following items as under:-

Item of Export	Qty	Item of Import	Qty
Zinc Gluconate	1 kg.	Glucono Delta Lactone	0.945 kg.
Magnesium Gluconate	1 kg.	Glucono Delta Lactone	1.02 Kg.
Potassium Gluconate	1 kg.	Glucono Delta Lactone	0.931 kg.
Manganese Gluconate	1 kg.	Glucono Delta Lactone	0.945 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-658 ALC No.50/08 Dated 19.3.08	M/s. ICI India Ltd. F.No.01/82/50/1142/AM05/DES-IV RLA No. 02/24/40/ 136/AM05 Lic. No. 0210070283 Dt. 30.9.2004.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/100/2003/Ch.III dated 18.9.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
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Accicure DCS Dicyclo Hexyl benzthiazyl sulphenamide	1 kg.	Mercapto benz thiazole (MBT) Dicyclohexylamine	0.600 kg. 0.621 kg.
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-659 ALC No.50/08 Dated 19.3.08	M/s. ICI India Ltd. F.No.01/82/50/59/AM05/DES-IV RLA No. 02/77/40/ 101/AM04 Lic. No. 0210062094 Dt. 12.3.2004.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/100/2003/Ch.II dated 26.2.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Accinox BL (C ₁₅ H ₁₅ N) Dimethyl Accridine	1 kg.	1. Aniline 2. Acetone 3. Iodine	1.046 kg. 0.160 kg. 0.0020 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-660 ALC No.50/08 Dated 19.3.08	M/s. Aries Dye Chem Industries F.No.01/87/50/775/AM06/DES-IV RLA No. 08/24/40/ 113/AM07 Lic. No. 0810051731 Dt. 25.10.2005.
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him and central excise data dt. 27.7.2007 the Committee decided to correct the following item as under:-

	Wrongly was mentioned in ALC meeting no. 38/06 in case no. A 166	Amended
Export item	Acid Brawn	Acid Brown 355
Import item no. 3	6 Nitro1 /Diazol 2-Naphthol 4-Sulphonic acid	6 Nitro 1-Diazo 2 Naphthol 4 Sulphonic Acid

The committee did not enhance the qty. as there is no justification.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-661 ALC No.50/08 Dated 19.3.08	M/s. Novel Tissues Pvt. Ltd. F.No.01/83/50/1079/AM07/DES-IV RLA No. 07/24/40/643/AM07 Lic.No. 0710049258 Dt. 2.1.2007.
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 19.3.2008 offered by him the Committee decided to approve the case as under:-

Item of Export	Qty	Item of Import	Qty
Wet tissues Packet of 24 tissues in one pack & 72 tissues in one pack, Total 72000 packs (containing 70% Rayon & 30% PeT 45GSM	3500 kg.	Nonwoven Tissue Paper 45GSM width 210 mm in roll form (containing non woven viscoses/polyester fabric tissue paper 45GSM)	3654 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-662 ALC No.50/08 Dated 19.3.08	M/s. Aarti Industries Ltd.. F.No.01/87/50/60/AM07/DES-IV RLA No. 03/94/40/397/AM07 Lic.No. 0310390303 Dt. 19.7.2006.
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to amend the description of import product at sr. no. 3 as “ Ortho Nitro Chloro Benzene” in place of Para Nitro Chloro Benzene as decided in ALC meeting no. 14/08 dt. 11.7.2007

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-663 ALC No.50/08 Dated 19.3.08	M/s. Sterling Auxliaries (P) Ltd. F.No.01/83/50/389/AM07/DES-IV RLA No. 03/94/40/279/AM07 Lic.No. 0310388060 Dt. 5.7.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 16.4.2008.

Case No M-664 ALC No.50/08	M/s. Sterling Auxliaries (P) Ltd. F.No.01/83/50/331/AM07/DES-IV
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Dated 19.3.08	RLA No. 03/95/40/308/AM07 Lic.No. 0310386824 Dt. 26.6.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 16.4.2008.

Case No M-665 ALC No.50/08 Dated 19.3.08	M/s. K.V.Fire Chemicals F.No.01/82/50/1146/AM07/DES-IV RLA No. 03/94/40/445/AM07 Lic.No. 0310403873 Dt. 12.10.2006.
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 2.4.2008.

Case No M-666 ALC No.50/08 Dated 19.3.08	M/s. K.V.Fire Chemicals F.No.01/82/50/1079/AM07/DES-IV RLA No. 03/94/40/482/AM07 Lic.No. 0310401152 Dt. 26.9.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 2.4.2008.

Case No M-667 ALC No.50/08 Dated 19.3.08	M/s. Western International (P) Ltd.. F.No.01/83/50/ 1248/AM07/DES-IV RLA File no. 03/95/40/1313/AM07 Lic.No. 0310419605 Dt. 3.3.2006.
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 2.4.2008.

Case No M-668 ALC No.50/08 Dated 19.3.08	M/s. Integrated Fire Protection Pvt. Ltd. F.No.01/82/50/768/AM07/DES-IV RLA No. 02/24/040/139/AM07 Adv. Lic. No. 0210092748 Dt. 21.8.2006
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 2.4.2008.

Case No M-669 ALC No.50/08 Dated 19.3.08	M/s. Ceradecor India Ltd., New Delhi F.No.01/83/50/1202/AM06/DES-IV RLA No. 05/24/40/ 545/AM06 Lic. No. 0510173879 Dt. 6.10.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 16.4.2008.

Case No M-670 ALC No.50/08 Dated 19.3.08	M/s. Val Organics (P) Ltd. F.No.01/83/50/410/AM06/DES-IV RLA F.No.03/95/40/529/AM06 Adv.Lic. No.0310342125 dated 9.8.2005
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.4.2008.

Case No M-671 ALC No.50/08 Dated 19.3.08	M/s. Global Calcium Pvt. Ltd. F.No.01/82/50/295/AM02/DES-IV RLA No. 07/24/40/207/AM02 Lic.No. 0710010377 Dt. 26.9.2001.
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him and central excise data dt. 27.7.2007 and subsequent central excise data dt. 4.4.2008 received while preparing the minutes of the meeting, the Committee decided to fix the norms for the following items as under:-

Item of Export	Qty	Item of Import	Qty
Calcium Lactate Gluconate	1 kg.	Calcium Lactate	0.669 kg.
Magnesium Gluconate	1 kg.	Glucono Delta Lactone	1.02 kg.
Zinc Gluconate	1 kg.	Glucono Delta Lactone	0.945 kg.
Manganese Gluconate	1 kg.	Glucono Delta Lactone	0.945 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-672	M/s. Gujarat NRE Coke
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ALC No.50/08 Dated 19.3.08	F.No.01/82/162/638/AM07/DES-IV RLA No. 02/24/39/1/AM07 Adv. Lic. No. 02100092533 Dt. 11.8.2006
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms noted that DO was issued to coal on 26.2.2008 and reply is awaited. The Committee decided to defer consideration of the case for two weeks...Accordingly the case may be re-listed on 2.4.2008.

**Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New
Delhi -110011**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 50/83-ALC1/2007 MEETING DATE : 19.03.2008

1	Case No.:13/4/87-ALC1/2005	Party Name:SHREE GANESH OLEOCHEM PVT.LTD.,	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/87/050/00009/AM06/	RLA File :11/24/040/00055/AM05/	Lic.No/Date:1110010664 31.03.2005	Defer Date:16.04.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o (PNG..). Accordingly the case may be re-listed on 16.4.2008.				

2	Case No.:26/33/82-ALC1/2005	Party Name:JOHNSON & JOHNSON LIMITED	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/82/050/00871/AM06/	RLA File :03/94/040/00812/AM06/	Lic.No/Date:0310354094 28.10.2005	Defer Date:16.04.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o Animal Husbandry and also decided to issue reminder . Accordingly the case may be re-listed on 16.4.2008.				

3	Case No.:558/21/82-ALC4/2007	Party Name:M/S. NEWPAR AROMATICS PVT LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/82/050/01119/AM06/	RLA File :52/80/040/00192/AM06/	Lic.No/Date:5210018691 19.12.2005	Defer Date:16.04.2008

Decision : The Committee considered the case as per agenda and decided to call for report from RLA whether this case has been already decided and defer consideration of the case for four weeks...Accordingly the case may be re-listed on 16.4.2008.

4	Case No.:50/46/83-ALC1/2007	Party Name:ICI INDIA LIMITED	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01858/AM08/	RLA File :02/24/040/00203/AM06/	Lic.No/Date:0210084659 22.12.2005	Defer Date:16.04.2008
Decision : The Committee considered the case as per agenda and decided to call for report from RLA whether this case has been already decided and defer consideration of the case for four weeks...Accordingly the case may be re-listed on 16.4.2008.				

5	Case No.:51/46/83-ALC1/2007	Party Name:ICI INDIA LIMITED	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01859/AM08/	RLA File :02/24/040/00204/AM06/	Lic.No/Date:0210084661 23.12.2005	Defer Date:16.04.2008
Decision : The Committee considered the case as per agenda and decided to call for report from RLA whether this case has been already decided and defer consideration of the case for four weeks...Accordingly the case may be re-listed on 16.4.2008.				

6	Case No.:11/4/82-ALC1/2006	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/82/050/01504/AM06/	RLA File :02/24/040/00289/AM06/	Lic.No/Date:0210087410 22.03.2006	Defer Date:16.04.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 16.4.2008.				

7	Case No.:13/14/83-ALC1/2006	Party Name:STERLING ENTERPRISES,	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/00238/AM07/	RLA File :03/95/040/01472/AM06/	Lic.No/Date:0310382468 31.05.2006	Defer Date:16.04.2008
Decision : The Committee considered the case as per agenda and decided to issue reminder to RLA/Firm for copy of application and defer consideration of the case for four weeks...Accordingly the case may be re-listed on 16.4.2008.				

8	Case No.:33/18/82-ALC1/2006	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Deffered and Re-indexed
	HQ File :01/82/050/00486/AM07/	RLA File :03/94/040/00179/AM07/	Lic.No/Date:0310385227 19.06.2006	Defer Date:02.04.2008

Decision : The Committee considered the case as per agenda. The representative of the firm appeared before NC for Personal Hearing. The case was discussed in detail. The representative handed over the chartered accountant certificate. The committee asked the representative to furnish document regarding wastage claim due to moisture in carbon within 15 days to which the representative agreed. The case was deferred for two weeks Accordingly the case may be re-listed on 2.4.2008.

Case No.:24/20/82-ALC1/2006	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:50/83- ALC1/2007 19.03.2008	Status:Case Approved
HQ File :01/82/050/00533/AM07/	RLA File :07/24/040/00220/AM07/	Lic.No/Date:0710045973 11.07.2006	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him and central excise data dt. 27.7.2007 the Committee decided to fix the norms for the following items as under:-

Item of Export	Qty	Item of Import	Qty
Magnesium Orotate	1 kg.	Orotic Acid	1.10 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:25/20/82- ALC1/2006	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:50/83- ALC1/2007 19.03.2008	Status:Case Approved
HQ File :01/82/050/00534/AM07/	RLA File :07/24/040/00145/AM07/	Lic.No/Date:0710045974 11.07.2006	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him and central excise data dt. 27.7.2007 the Committee decided to fix the norms for the following items as under:-

Item of Export	Qty	Item of Import	Qty
Potassium Citrate	1 kg.	Citric Acid	0.885 kg.
Calcium Citrate	1 kg.	Citric Acid	0.792 kg.
Zinc Citrate	1 kg.	Citric Acid	1.10 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

11	Case No.:42/46/83-ALC1/2007	Party Name:DIVYA JEWELLERS PVT LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01850/AM08/	RLA File :05/24/040/00297/AM07/	Lic.No/Date:0510186621 13.07.2006	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data.			

12	Case No.:43/46/83-ALC1/2007	Party Name:HF METAL ART PVT. LTD.,	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01851/AM08/	RLA File :13/24/040/00014/AM07/	Lic.No/Date:1310022526 30.08.2006	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data.			

13	Case No.:27/26/83-ALC1/2006	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/00656/AM07/	RLA File :03/95/040/00642/AM07/	Lic.No/Date:0310399067 12.09.2006	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o (PNG..). Accordingly the case may be re-listed on 16.4.2008.			

14	Case No.:333/24/83-ALC1/2007	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Approved
	HQ File :01/83/050/00698/AM07/	RLA File :04/24/040/00117/AM07/	Lic.No/Date:0410084381 21.09.2006	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 19.3.2008 offered by him the Committee decided to approve the case as under:-

Item of Export	Qty.	S No.	Item of Import	Qty. Recommended
Laminated Safety Glass with Shade Band (Thickness 4.96 mm to 5.76 mm.)	3600 Sq. Meters	1.	Clear Float Glass(Thickness 2.1mm to 2.5 mm)	2286 Sq. Meters. (As applied for)
		2.	Tinted Float Glass(Thickness 2.1mm to 2.5 mm)	2286 Sq. Meters
		3.	Poly Vinyl Butyral Film with shade band (Thickness 0.76 mm)	3960 Sq. Meters
		4. *	Grinding Wheel (Abrasives)	1.0 No.
		5.	Mirror Button(Plastic)	Nett To Nett.
		6.	Enamel (Porcelain Enamel base frit)	36.0 Kg.
		7.	Diluents for Enamel	2.34 Kg.
		8.	Medium 239 (Ethyl Acetate Base)	0.72 Kg.
		9. *	Eskal 15 Powder (Natural Calcium Carbonate)	36.60 Kg.
		10.	Furnace Roller (Ceramic)	Not Allowed
		11.*	Stainless Steel Cloth (Furnace Tooling Cloth)	7.50 Meter
		12.*	EPDM Rings (Vacuum Tubes)	12.0 No.
		13.	Pine Wood Sawn -	As per packing Policy

* There should be overall Value Cap Of 2 % of FOB Value on item at Sr. No.4, 9, 11,12 taken together.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

15	Case No.:23/31/83-ALC1/2006	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/00792/AM07/	RLA File :03/95/040/00890/AM07/	Lic.No/Date:0310404165 13.10.2006	Defer Date:16.04.2008

Decision :The Committee considered the case as per agenda and decided to call for central excise data from the firm. Accordingly the case may be re-listed on 16.4.2008.

16	Case No.:1/35/87-ALC1/2006	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/87/050/00629/AM07/	RLA File :03/94/040/00741/AM07/	Lic.No/Date:0310404245 16.10.2006	Defer Date:16.04.2008
Decision : The Committee considered the case as per agenda and decided to remind policy-III for clarification . Accordingly the case may be re-listed on 16.4.2008				

17	Case No.:13/35/82-ALC1/2006	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/82/050/01173/AM07/	RLA File :10/24/040/00074/AM07/	Lic.No/Date:1010024638 19.10.2006	Defer Date:16.04.2008
Decision : The Committee considered the case as per agenda and decided to remind policy-III for clarification . Accordingly the case may be re-listed on 16.4.2008				

18	Case No.:44/46/83-ALC1/2007	Party Name:HERANBA INDUSTRIES LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01852/AM08/	RLA File :03/94/040/01436/AM06/	Lic.No/Date:0310405259 20.10.2006	Defer Date:16.04.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.4.2008.				

19	Case No.:356/24/83-ALC1/2007	Party Name:SAM FINECHEM LIMITED	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/00816/AM07/	RLA File :03/95/040/00885/AM07/	Lic.No/Date:0310405367 24.10.2006	Defer Date:16.04.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.4.2008.				

20	Case No.:20/35/82-ALC1/2006	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/82/050/01231/AM07/	RLA File :03/94/040/00845/AM07/	Lic.No/Date:0310406383 02.11.2006	Defer Date:19.03.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the PNG . Accordingly the case may be re-listed on 16.4.2008.		
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21	Case No.: 45/46/83-ALC1/2007	Party Name:KRISTALL OCEAN EXPORT PVT.LTD.,	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status: Case Deferred
	HQ File :01/83/050/01853/AM08/	RLA File :03/94/040/00648/AM07/	Lic.No/Date:0310407349 09.11.2006	Defer Date:16.04.2008
Decision : The Committee considered the case as per agenda and decided to write to NIC for data.				

22	Case No.: 13/34/82-ALC1/2006	Party Name:DHUPAR CHEMICALS PVT.LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status: Case Deferred
	HQ File :01/82/050/01277/AM07/	RLA File :06/81/040/00038/AM07/	Lic.No/Date:0610011376 10.11.2006	Defer Date:09.04.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.4.2008.				

23	Case No.: 9/49/82-ALC1/2006	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status: Case Deferred
	HQ File :01/82/050/01311/AM07/	RLA File :05/24/040/00690/AM07/	Lic.No/Date:0510194716 20.11.2006	Defer Date:16.04.2008
Decision : The Committee considered the case as per agenda and decided to refer to PI div. for comments. Accordingly the case may be re-listed on 16.4.2008.				

24	Case No.: 23/36/82-ALC1/2006	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status: Case Approved
	HQ File :01/82/050/01314/AM07/	RLA File :07/24/040/00565/AM07/	Lic.No/Date:0710048577 22.11.2006	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him and central excise data dt. 27.7.2007 the Committee decided to fix the norms for the following items as under:-

Item of Export	Qty	Item of Import	Qty
Mangesium Orotate	1 kg.	Orotic Acid	1.10 kg.
Calcium Orotate	1 kg.	Orotic Acid	1.0 kg.
Potassium Oratate	1 kg.	Orotic Acid	1.0 kg.
Zinc Orotate	1 kg.	Orotic Acid	1.0 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

25	Case No.:29/38/82-ALC1/2006	Party Name:MURTUZA EXPORTS,	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/82/050/01428/AM07/	RLA File :24/80/040/00031/AM07/	Lic.No/Date:2410017962 12.12.2006	Defer Date:16.04.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 16.4.2008				

26	Case No.:60/44/83-ALC1/2006	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01147/AM07/	RLA File :03/95/040/01222/AM07/	Lic.No/Date:0310415018 08.01.2007	Defer Date:16.04.2008
Decision : The Committee considered the case as per agenda and decided to check up earlier decision. Accordingly the case may be re-listed on 16.4.2008.				

27	Case No.:58/46/83-ALC1/2007	Party Name:COLOURTEX INDUSTRIES PVT. LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Approved
	HQ File :01/83/050/01866/AM08/	RLA File :03/94/040/01119/AM07/	Lic.No/Date:0310416203 16.01.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/142/2002/Ch.III dated 1.5.2003 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Liquid Red Dye No. I (C.I. 43196 Dye content 65% on 100% basis (Solvent Red Dyes)	1 kg.	1. Beta Naphthol 2. Heptane 3. Ortho Toluidine 4. Aniline Oil 5. Sodium Nitrite	0.207 kg. 0.268 kg. 0.226 kg. 0.061 kg. 0.204 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of
NORMS COMMITTEE

28	Case No.:3/46/83-ALC1/2006	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:50/83- ALC1/2007 19.03.2008	Status:Case Approved
	HQ File :01/83/050/01172/AM07/	RLA File :04/24/040/00416/AM07/	Lic.No/Date:0410087161 25.01.2007	Defer Date:

Decision :

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 19.3.2008 offered by him the Committee decided to approve the case as under:-

Item of Export	Qty.	S No.	Item of Import	Qty. Recommended
Laminated Safety Glass Without Shade Band (Thickness 4.96 mm to 5.76 mm.)	5000 Sq. Meters	1.	Clear Float Glass(Thickness 2.1mm to 2.5 mm)	3175 Sq. Meters. (As applied for)
		2.	Tinted Float Glass(Thickness 2.1mm to 2.5 mm)	3175 Sq. Meters
		3.	Poly Vinyl Butyral Film without shade band (Thickness 0.76 mm)	5500 Sq. Meters
		4. *	Grinding Wheel (Abrasives)	1.0 No.
		5.	Mirror Button(Plastic)	Nett To Nett.
		6.	Enamel (Porcelain Enamel base frit)	50.0 Kg.
		7.	Diluents for Enamel	3.25 Kg.
		8.	Medium 239 (Ethyl Acetate Base)	1.0 Kg.
		9. *	Eskal 15 Powder (Natural Calcium Carbonate)	33.89 Kg.
		10.	Furnace Roller (Ceramic)	Not Allowed
		11.*	Stainless Steel Cloth (Furnace Tooling Cloth)	6.64 Meter
		12.*	EPDM Rings (Vacuum Tubes)	16.67 No.
		13.	Pine Wood Sawn -	As per packing Policy

* There should be overall Value Cap Of 2 % of FOB Value on item at Sr. No.4, 9, 11,12 taken together.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

29	Case No.:4/46/83-ALC1/2006	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Approved
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HQ File :01/83/050/01173/AM07/	RLA File :04/24/040/00417/AM07/	Lic.No/Date:0410087162 25.01.2007	Defer Date:
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Decision :

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 19.3.2008 offered by him the Committee decided to approve the case as under:-

Item of Export	Qty.	S No.	Item of Import	Qty. Recommended
Laminated Safety Glass With Shade Band (Thickness 4.96 mm to 5.76 mm.)	5000 Sq. Meters	1.	Clear Float Glass(Thickness 2.1mm to 2.5 mm)	3175 Sq. Meters. (As applied for)
		2.	Tinted Float Glass(Thickness 2.1mm to 2.5 mm)	3175 Sq. Meters
		3.	Poly Vinyl Butyral Film with shade band (Thickness 0.76 mm)	5500 Sq. Meters
		4. *	Grinding Wheel (Abrasives)	2.0 No.
		5.	Mirror Button(Plastic)	Nett To Nett.
		6.	Enamel (Porcelain Enamel base frit)	50.0 Kg.
		7.	Diluents for Enamel	3.25 Kg.
		8.	Medium 239 (Ethyl Acetate Base)	1.0 Kg.
		9. *	Eskal 15 Powder (Natural Calcium Carbonate)	50.83 Kg.
		10.	Furnace Roller (Ceramic)	Not Allowed
		11.*	Stainless Steel Cloth (Furnace Tooling Cloth)	10.42 Meter
		12.*	EPDM Rings (Vacuum Tubes)	17.0 No.
		13.	Pine Wood Sawn -	As per packing Policy

* There should be overall Value Cap Of 2 % of FOB Value on item at Sr. No.4, 9, 11,12 taken together.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

30	Case No.:46/46/83-ALC1/2007	Party Name:FMC INDIA PRIVATE LIMITED	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01854/AM08/	RLA File :07/24/040/00727/AM07/	Lic.No/Date:0710049839 29.01.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to call for application from RLA. Accordingly the case may be re-listed on 16.4.2008			

31	Case No.:55/46/83-ALC1/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Approved
	HQ File :01/83/050/01863/AM08/	RLA File :03/95/040/01332/AM07/	Lic.No/Date:0310418228 02.02.2007	Defer Date:
	Decision : already approvedf in ALC meeting no. 48/08 dt. 5.3.08			

32	Case No.:64/46/83-ALC1/2007	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Approved
	HQ File :01/83/050/01872/AM08/	RLA File :03/94/040/01162/AM07/	Lic.No/Date:0310418420 06.02.2007	Defer Date:
	Decision : already approvedf in ALC meeting no. 3/08 dt. 18.4.07			

33	Case No.:16/50/83-ALC1/2006	Party Name:VALLEY VELVETTE PVT. LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Approved
	HQ File :01/83/050/01200/AM07/	RLA File :08/24/040/00094/AM07/	Lic.No/Date:0810062773 06.02.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of policy clarification from PC-III. Accordingly the case may be re-listed on 16.4.2008.			

34	Case No.:59/46/83-ALC1/2007	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01867/AM08/	RLA File :02/24/040/00308/AM07/	Lic.No/Date:0210097871 07.02.2007	Defer Date:16.04.2008
	Decision : DL is under issue. Accordingly the case may be re-listed on 16.4.2008.			

35	Case No.:864/21/82-ALC4/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Rejected
	HQ File :01/82/050/01695/AM07/	RLA File :17/24/040/00076/AM07/	Lic.No/Date:1710001554 23.02.2007	Defer Date:
	Decision : Withdrawn already rejected in NC meeting no. 12/08 dt. 27.6.2007			

36	Case No.:894/21/82-ALC4/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Approved
	HQ File :01/82/050/01733/AM07/	RLA File :17/24/040/00080/AM07/	Lic.No/Date:1710001563 28.02.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/151/2004/Ch.III dated 16.10.2006 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	MNA 100 (Nonyl Phenol 9 moles Ethoxylate)	1 kg.	1. Nonyl Phenol 2. Ethylene Oxide	0.336 kg. 0.647 kg.
	Packing material may be granted as per packing policy.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

37	Case No.:903/21/82-ALC4/2007	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/82/050/01743/AM07/	RLA File :02/24/040/00326/AM07/	Lic.No/Date:0210098741 02.03.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 16.4.2008.			

38	Case No.:10/1/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Approved
	HQ File :01/83/050/01332/AM07/	RLA File :17/24/040/00083/AM07/	Lic.No/Date:1710001579 12.03.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/114/2003/Ch.III dated 22.5.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Synthetic Tanning agent Containing 1. Sodium Salt of Phenol Sulphonic Acid Formaldehyde condensate 78.5% 2. Sodium Salt of Naphthalne Sulphonic Acid Formaldehyde condensate, 18% 3. Dicarboxylic Acid/Adipic Acid 3.5%	1 kg.	1. Phenol 2. Naphthalene 3. Formaldehyde, 37% 4. Caustic Soda Flakes 5. Dicarboxylic Acid/Adipic Acid	0.310 kg. 0.067 kg. 0.383 kg. 0.140 kg. 0.035 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

39	Case No.: 937/21/82- ALC4/2007	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:50/83- ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/82/050/01799/AM07/	RLA File :03/95/040/01399/AM07/	Lic.No/Date:0310422805 12.03.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.4.2008.			

40	Case No.: 11/3/83- ALC1/2007	Party Name:SPECTRUM INTERNATIONAL	Meet No/Date:50/83- ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01347/AM07/	RLA File :03/95/040/01518/AM07/	Lic.No/Date:0310423322 15.03.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 16.4.2008.			

41	Case No.: 8/16/83- ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:50/83- ALC1/2007 19.03.2008	Status:Case Approved
	HQ File :01/83/050/01368/AM07/	RLA File :17/24/040/00088/AM07/	Lic.No/Date:1710001593 23.03.2007	Defer Date:
	Decision :WC to come			

42	Case No.: 9/16/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status: Case Approved
	HQ File :01/83/050/01372/AM07/	RLA File :17/24/040/00089/AM07/	Lic.No/Date:1710001598 27.03.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/114/2003/Ch.III dated 10.8.2007 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Spray Dried Powder of Blend of Amino Resin and Dispersant Containing : Dicynadiamide Formaldehyde Resin 42-44% Sodium Lignosulphonate 36-38%	1 kg.	1. <u>Dicynadiamide</u> 2. Formaldehyde 3. Sodium Lignosulphonate	0.243 kg. 0.701 kg. 0.375 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

43	Case No.: 1006/21/82-ALC4/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status: Deffered and Re-indexed
	HQ File :01/82/050/01882/AM07/	RLA File :03/94/040/01308/AM07/	Lic.No/Date:0310424464 27.03.2007	Defer Date:02.04.2008
	Decision : The Committee considered the case as per agenda. The representative of the firm appeared before NC for Personal Hearing. The case was discussed in detail. The representative handed over the chartered accountant certificate. The committee asked the representative to furnish document regarding wastage claim due to moisture in carbon within 15 days to which the representative agreed. The case was deferred for two weeks Accordingly the case may be re-listed on 2.4.2008.			

44	Case No.: 70/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status: Case Deferred
	HQ File :01/83/050/01878/AM08/	RLA File :05/24/040/01043/AM07/	Lic.No/Date:0510201926 30.03.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 16.4.2008.			

45	Case No.: 71/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status: Case Deferred
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	HQ File :01/83/050/01879/AM08/	RLA File :05/24/040/01046/AM07/	Lic.No/Date:0510201928 30.03.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 16.4.2008.			

	Case No.:72/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:50/83- ALC1/2007 19.03.2008	Status:Case Deferred
46	HQ File :01/83/050/01880/AM08/	RLA File :05/24/040/01053/AM07/	Lic.No/Date:0510201932 30.03.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 16.4.2008.			

	Case No.:73/46/83-ALC1/2007	Party Name:SYNERGY NATURAL CARES	Meet No/Date:50/83- ALC1/2007 19.03.2008	Status:Case Approved
47	HQ File :01/83/050/01881/AM08/	RLA File :05/24/040/00920/AM07/	Lic.No/Date:0510201939 30.03.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/13/2007/Ch.III dated 19.3.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Dibasic Lead Phosphite	1 kg.	Litharge Phosphorus Acid	0.888 kg. 0.108 kg.
Dibasic Lead Stearate	1 kg.	Litharge Stearic Acid (Stearic acid content = 50 ±10%) Stearic Acid + Palmitic Acid content = 90% min.)	0.585 kg. 0.487 kg.
Lead Stearate	1 kg.	Litharge Stearic Acid (Stearic acid content = 50 ±10%) Stearic Acid + Palmitic Acid content = 90% min.)	0.307 kg. 0.742 kg.
Tribasic Lead Sulphate	1 kg.	Litharge Stearic Acid (Stearic acid content = 50 ±10%) Stearic Acid + Palmitic Acid content = 90% min.)	0.928 kg. 0.014 kg.
Hydrocarbon Wax containing 90% Paraffin Wax and 10% Stearic Acid	1 kg.	Paraffin Wax Stearic Acid (Stearic acid content = 50 ±10%) Stearic Acid + Palmitic Acid content = 90% min.)	0.909 kg. 0.101 kg.
Polyethylene Wax Stearate mixture containing 80% of Stearic Acid and 20% of Polyethylene Wax	1 kg.	Stearic Acid Polyethylene Wax	0.808 kg. 0.202 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

48	Case No.:76/46/83-ALC1/2007	Party Name:ELCORP PVT.LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01884/AM08/	RLA File :05/24/040/01040/AM07/	Lic.No/Date:0510202170 04.04.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.4.2008.			

49	Case No.:20/19/83-ALC1/2007	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Transferred to Different Section
	HQ File :01/83/050/00034/AM08/	RLA File :03/95/040/01364/AM07/	Lic.No/Date:0310425612 04.04.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VI as the export product is covered under ITC chapter 27.			

50	Case No.:75/46/83-ALC1/2007	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Transferred to Different Section
	HQ File :01/83/050/01883/AM08/	RLA File :03/94/040/01523/AM07/	Lic.No/Date:0310425698 05.04.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII) as the export product is covered under ITC chapter 39.			

51	Case No.:77/46/83-ALC1/2007	Party Name:STALWART CREATIONS	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01885/AM08/	RLA File :05/24/040/00013/AM08/	Lic.No/Date:0510202215 09.04.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 16.4.2008.			

52	Case No.:9/17/83-ALC1/2007	Party Name:T V ISMAIL HAJI & CO	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/00066/AM08/	RLA File :07/24/040/00762/AM07/	Lic.No/Date:0710051136 09.04.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm and also decided to issue reminder to firm. Accordingly the case may be re-listed on 16.4.2008.			

53	Case No.:78/46/83-ALC1/2007	Party Name: SCHENCK PROCESS INDIA LTD.	Meet No/Date: 50/83- ALC1/2007 19.03.2008	Status: Transferred to Different Section
	HQ File :01/83/050/01886/AM08/	RLA File :05/24/040/00010/AM08/	Lic.No/Date: 0510202306 10.04.2007	Defer Date: 19.03.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-I since the export product is under chapter 72 of ITC which is allocated to NC-I as per O&M instruction No. 03/08 dt. 31.1.2008			

54	Case No.:21/19/83-ALC1/2007	Party Name: SEQUENT SCIENTIFIC LIMITED	Meet No/Date: 50/83- ALC1/2007 19.03.2008	Status: Case Rejected
	HQ File :01/83/050/00078/AM08/	RLA File :03/95/040/00018/AM08/	Lic.No/Date: 0310426069 10.04.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 31.12.2007. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

55	Case No.:10/10/83-ALC1/2007	Party Name: JAYDEEP PETRO-CHEM CO. P. LTD,	Meet No/Date: 50/83- ALC1/2007 19.03.2008	Status: Case Deferred
	HQ File :01/83/050/00097/AM08/	RLA File :04/24/040/00003/AM08/	Lic.No/Date: 0410088895 11.04.2007	Defer Date: 16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 16.4.2008.			

56	Case No.:5/10/80-ALC2/2007	Party Name: BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date: 50/83- ALC1/2007 19.03.2008	Status: Case Deferred
	HQ File :01/80/050/00035/AM08/	RLA File :05/24/040/00030/AM08/	Lic.No/Date: 0510202531 16.04.2007	Defer Date: 16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 16.4.2008.			

57	Case No.:15/17/83-ALC1/2007	Party Name: SHYAM CHEM IMPEX,	Meet No/Date: 50/83- ALC1/2007 19.03.2008	Status: Case Rejected
	HQ File :01/83/050/00140/AM08/	RLA File :07/24/040/00892/AM07/	Lic.No/Date: 0710051312 18.04.2007	Defer Date:

	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued on 16.1.2008 RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		
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58	Case No.: 81/46/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status: Case Approved
	HQ File :01/83/050/01889/AM08/	RLA File :03/95/040/01564/AM07/	Lic.No/Date:0310427360 19.04.2007	Defer Date:
Decision : Withdrawn as it is already approved in NC No. 44/08 dt. 26.2.2008				

59	Case No.: 23/19/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status: Case Deferred
	HQ File :01/83/050/00159/AM08/	RLA File :17/24/040/00005/AM08/	Lic.No/Date:1710001620 20.04.2007	Defer Date:16.04.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.4.2008				

60	Case No.: 84/46/83-ALC1/2007	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status: Case Approved
	HQ File :01/83/050/01892/AM08/	RLA File :03/94/040/01156/AM07/	Lic.No/Date:0310427563 23.04.2007	Defer Date:
Decision : Withdrawn as it is already approved in NC meeting no. 27/08 dt. 17.10.2007				

61	Case No.: 24/16/83-ALC1/2007	Party Name:THERMAX LTD.,	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status: Case Deferred
	HQ File :01/83/050/00174/AM08/	RLA File :31/24/040/00427/AM07/	Lic.No/Date:3110029033 23.04.2007	Defer Date:16.04.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 16.4.2008.				

62	Case No.: 87/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status: Case Deferred
	HQ File :01/83/050/01895/AM08/	RLA File :05/24/040/00062/AM08/	Lic.No/Date:0510202960 26.04.2007	Defer Date:16.04.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 16.4.2008.

63	Case No.: 89/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Rejected
	HQ File :01/83/050/01897/AM08/	RLA File :05/24/040/00069/AM08/	Lic.No/Date:0510203033 27.04.2007	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office on 26.10.2007. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

64	Case No.: 90/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Rejected
	HQ File :01/83/050/01898/AM08/	RLA File :05/24/040/00081/AM08/	Lic.No/Date:0510203157 03.05.2007	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office on 11.12.2007. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

65	Case No.: 91/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Rejected
	HQ File :01/83/050/01899/AM08/	RLA File :05/24/040/00090/AM08/	Lic.No/Date:0510203158 03.05.2007	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office on 26.10.2007. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

66	Case No.: 92/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Rejected
	HQ File :01/83/050/01900/AM08/	RLA File :05/24/040/00078/AM08/	Lic.No/Date:0510203159 03.05.2007	Defer Date:

	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office on 21.1.2007. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.
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	Case No.:93/46/83-ALC1/2007	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Transferred to Different Section
67	HQ File :01/83/050/01901/AM08/	RLA File :31/24/040/00030/AM08/	Lic.No/Date:3110029114 03.05.2007	Defer Date:19.03.2008
	Decision :The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII)			

	Case No.:94/46/83-ALC1/2007	Party Name:AERO EXPORTS	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
68	HQ File :01/83/050/01902/AM08/	RLA File :05/24/040/00100/AM08/	Lic.No/Date:0510203353 07.05.2007	Defer Date:16.04.2008
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 16.4.2008.			

	Case No.:582/24/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
69	HQ File :01/83/050/00288/AM08/	RLA File :03/94/040/01412/AM07/	Lic.No/Date:0310428731 08.05.2007	Defer Date:16.04.2008
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 16.4.2008.			

	Case No.:25/17/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Rejected
70	HQ File :01/83/050/00280/AM08/	RLA File :17/24/040/00011/AM08/	Lic.No/Date:1710001639 08.05.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 13.8.2007. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

71	Case No.:26/17/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/00281/AM08/	RLA File :17/24/040/00012/AM08/	Lic.No/Date:1710001640 08.05.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 16.4.2008.			

72	Case No.:95/46/83-ALC1/2007	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01903/AM08/	RLA File :07/24/040/00057/AM08/	Lic.No/Date:0710051550 09.05.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 16.4.2008.			

73	Case No.:96/46/83-ALC1/2007	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01904/AM08/	RLA File :07/24/040/00083/AM08/	Lic.No/Date:0710051573 09.05.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 16.4.2008.			

74	Case No.:18/12/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/00277/AM08/	RLA File :34/24/040/00017/AM08/	Lic.No/Date:3410018756 09.05.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o Fertilizer and issue reminder to Fertilizer. Accordingly the case may be re-listed on 16.4.2008.			

75	Case No.:31/19/83-ALC1/2007	Party Name:INDOKEM LTD.[FORMERLY KNOWN AS KHATAU JUNKER LTD.]	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Approved
	HQ File :01/83/050/00325/AM08/	RLA File :03/94/040/00002/AM08/	Lic.No/Date:0310429400 15.05.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/145/2003/Ch.III dated 23.6.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Indonon Jade Green 1 CDP (Vat Green 1 CDP)	1 kg.	1. Anthraquinone 2. Glycerine 3. Caustic Soda Flakes 4. Caustic Potash Flakes 5. Dimethyl Sulphate 6. Methanol 7. Toluene 8. Nitro Benzene 9. Soda Ash 10. Caustic Soda Lye (100% basis)	1.216 kg. 0.538 kg. 0.101 kg. 1.511 kg. 0.308 kg. 0.750 kg. 0.677 kg. 0.590 kg. 1.062 kg. 0.275 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

76	Case No.:99/46/83-ALC1/2007	Party Name:STALWART CREATIONS	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01907/AM08/	RLA File :05/24/040/00132/AM08/	Lic.No/Date:0510203784 17.05.2007	Defer Date:16.04.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 16.4.2008.				

77	Case No.:101/46/83-ALC1/2007	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01909/AM08/	RLA File :07/24/040/00112/AM08/	Lic.No/Date:0710051690 18.05.2007	Defer Date:16.04.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 16.4.2008.				

78	Case No.:22/14/83-ALC1/2007	Party Name:STP LIMITED	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
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	HQ File :01/83/050/00394/AM08/	RLA File :02/24/040/00048/AM08/	Lic.No/Date:0210101014 24.05.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 16.4.2008			

	Case No.:35/18/83-ALC1/2007	Party Name:APURVA BUILDCARE TECHNOLOGIES PVT. LTD.	Meet No/Date:50/83- ALC1/2007 19.03.2008	Status:Case Deferred
79	HQ File :01/83/050/00472/AM08/	RLA File :03/94/040/01483/AM07/	Lic.No/Date:0310431192 31.05.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 16.4.2008.			

	Case No.:36/18/83-ALC1/2007	Party Name:APURVA BUILDCARE TECHNOLOGIES PVT. LTD.	Meet No/Date:50/83- ALC1/2007 19.03.2008	Status:Case Deferred
80	HQ File :01/83/050/00475/AM08/	RLA File :03/94/040/01485/AM07/	Lic.No/Date:0310431198 31.05.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 16.4.2008.			

	Case No.:103/46/83-ALC1/2007	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:50/83- ALC1/2007 19.03.2008	Status:Transferred to Different Section
81	HQ File :01/83/050/01911/AM08/	RLA File :31/24/040/00061/AM08/	Lic.No/Date:3110029448 05.06.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII)			

	Case No.:105/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:50/83- ALC1/2007 19.03.2008	Status:Case Deferred
82	HQ File :01/83/050/01913/AM08/	RLA File :05/24/040/00201/AM08/	Lic.No/Date:0510204728 11.06.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee noted that reply received from firm is incomplete and decided to call for approved formulation under Drugs & Cosmetic Act. for item no. 2 of export product. Accordingly the case may be re-listed on 16.4.2008.			

83	Case No.:673/24/83-ALC1/2007	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/00510/AM08/	RLA File :04/24/040/00617/AM06/	Lic.No/Date:0410089904 12.06.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and noted that the firm has taken so many licences and decided to ask the firm to furnish copy of earlier decision of ALC and decided to defer consideration of the case for four weeks.Accordingly the case may be re-listed on 9.4.2008.			

84	Case No.:107/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01915/AM08/	RLA File :07/24/040/00173/AM08/	Lic.No/Date:0710051998 14.06.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to check up whether is deemed export or not and decided defer consideration of the case for four weeks. Accordingly the case may be re-listed on 16.4.2008.			

85	Case No.:123/46/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01931/AM08/	RLA File :03/95/040/00215/AM08/	Lic.No/Date:0310432609 14.06.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.4.2008.			

86	Case No.:50/16/83-ALC1/2007	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/00519/AM08/	RLA File :10/24/040/00049/AM08/	Lic.No/Date:1010026736 14.06.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks as policy clarification is awaited from PC-III. Accordingly the case may be re-listed on 16.4.2008.			

87	Case No.:124/46/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01932/AM08/	RLA File :03/95/040/00136/AM08/	Lic.No/Date:0310432838 15.06.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.4.2008.			

88	Case No.:125/46/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Approved
	HQ File :01/83/050/01933/AM08/	RLA File :03/95/040/00125/AM08/	Lic.No/Date:0310432839 15.06.2007	Defer Date:
	Decision : Withdrawn as it is already approved in NC meeting NO. 44/08 dt. 26.2.2008			

89	Case No.:66/19/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/00583/AM08/	RLA File :03/94/040/00266/AM08/	Lic.No/Date:0310432894 15.06.2007	Defer Date:02.04.2008
	Decision : The Committee considered the case as per agenda. The representative of the firm appeared before NC for Personal Hearing. The case was discussed in detail. The representative handed over the chartered accountant certificate. The committee asked the representative to furnish document regarding wastage claim due to moisture in carbon within 15 days to which the representative agreed. The case was deferred for two weeks Accordingly the case may be re-listed on 2.4.2008.			

90	Case No.:109/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case deferred
	HQ File :01/83/050/01917/AM08/	RLA File :05/24/040/00206/AM08/	Lic.No/Date:0510205068 18.06.2007	Defer Date:16.4.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee noted that reply received from firm is incomplete and decided to all for approved formulation under Drugs & Cosmetic Act. for item no. 2 of export product. Accordingly the case may be re-listed on 16.4.2008.			

91	Case No.:110/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01918/AM08/	RLA File :05/24/040/00207/AM08/	Lic.No/Date:0510205071 18.06.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 16.4.2008.			

92	Case No.:68/19/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Deffered and Re-indexed
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	HQ File :01/83/050/00586/AM08/	RLA File :03/94/040/00245/AM08/	Lic.No/Date:0310432924 18.06.2007	Defer Date:02.04.2008
	Decision : The Committee considered the case as per agenda. The representative of the firm appeared before NC for Personal Hearing. The case was discussed in detail. The representative handed over the chartered accountant certificate. The committee asked the representative to furnish document regarding wastage claim due to moisture in carbon within 15 days to which the representative agreed. The case was deferred for two weeks Accordingly the case may be re-listed on 2.4.2008.			

	Case No.:803/24/83-ALC1/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
93	HQ File :01/83/050/00765/AM08/	RLA File :03/95/040/00147/AM08/	Lic.No/Date:0310434051 26.06.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.4.2008.			

	Case No.:42/22/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/00778/AM08/	RLA File :03/94/040/00309/AM08/	Lic.No/Date:0310434206 27.06.2007	Defer Date:02.04.2008
94	Decision : The Committee considered the case as per agenda. The representative of the firm appeared before NC for Personal Hearing. The case was discussed in detail. The representative handed over the chartered accountant certificate. The committee asked the representative to furnish document regarding wastage claim due to moisture in carbon within 15 days to which the representative agreed. The case was deferred for two weeks Accordingly the case may be re-listed on 2.4.2008.			

	Case No.:113/46/83-ALC1/2007	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
95	HQ File :01/83/050/01921/AM08/	RLA File :07/24/040/00225/AM08/	Lic.No/Date:0710052245 29.06.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Steel. Since application is not available therefore the Committee decided to call for application from RLA/Firm. Accordingly the case may be re-listed on 16.4.2008			

96	Case No.:115/46/83-ALC1/2007	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Transferred to Different Section
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	HQ File :01/83/050/01923/AM08/	RLA File :03/94/040/00241/AM08/	Lic.No/Date:0310434550 29.06.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VII (DES-VII)			

	Case No.:114/46/83-ALC1/2007	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
97	HQ File :01/83/050/01922/AM08/	RLA File :02/24/040/00095/AM08/	Lic.No/Date:0210102082 02.07.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 16.4.2008.			

	Case No.:84/19/83-ALC1/2007	Party Name:KAJARIA CERAMICS LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/00644/AM08/	RLA File :05/24/040/00056/AM08/	Lic.No/Date:0510205699 03.07.2007	Defer Date:16.04.2008
98	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for Production and consumption data for all items of 7 input duly certified by Central Excise certified data from the firm. Accordingly the case may be re-listed on 16.4.2008.			

	Case No.:117/46/83-ALC1/2007	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
99	HQ File :01/83/050/01925/AM08/	RLA File :07/24/040/00228/AM08/	Lic.No/Date:0710052376 06.07.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 16.4.2008.			

	Case No.:127/46/83-ALC1/2007	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Transferred to Different Section
100	HQ File :01/83/050/01935/AM08/	RLA File :03/94/040/00240/AM08/	Lic.No/Date:0310435381 09.07.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VII (DES-VII)			

101	Case No.:102/19/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:50/83- ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/00710/AM08/	RLA File :03/94/040/00252/AM08/	Lic.No/Date:0310435757 11.07.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.4.2008			

102	Case No.:126/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:50/83- ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01934/AM08/	RLA File :07/24/040/00253/AM08/	Lic.No/Date:0710052532 18.07.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to call for application from RLA and defer consideration of the case for four weeks...Accordingly the case may be re-listed on 16.4.2008.			

103	Case No.:849/24/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:50/83- ALC1/2007 19.03.2008	Status:Case Approved
	HQ File :01/83/050/00849/AM08/	RLA File :05/24/040/00320/AM08/	Lic.No/Date:0510206653 24.07.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 19.3.2008 offered by him the Committee decided to approve the with change in export product as under:- Item of export Tender Care (Protecting worm) – 13 gms each 15,00,000 Nos. Import may be allowed as applied for except Vitamine E Acetate which is not allowed since the item is not appearing in approved formulation under Drug and Cosmetic Act. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

104	Case No.:132/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:50/83- ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01940/AM08/	RLA File :05/24/040/00326/AM08/	Lic.No/Date:0510206746 25.07.2007	Defer Date:16.04.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 16.4.2008.
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105	Case No.:129/46/83-ALC1/2007	Party Name:RENAISSANCE CREATIONS PVT. LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Transferred to Different Section
	HQ File :01/83/050/01937/AM08/	RLA File :05/24/040/00336/AM08/	Lic.No/Date:0510206875 27.07.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VI			

106	Case No.:133/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Approved
	HQ File :01/83/050/01941/AM08/	RLA File :05/24/040/00332/AM08/	Lic.No/Date:0510207007 31.07.2007	Defer Date:

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 19.3.2008 offered by him the Committee decided to approve the case as under:-.

Sr. No.	Export Item Name	Quantity	UOM	Per unit Net Wt. (gms)
1.	Silk And Cashmere Hand Cream	1500000	Number	148.5
2.	Time Reversing Restoring Day Cream face cream	300000	Number	3.4
3.	Time Reversing Restorng Night Cream face cream	130000	Number	3.4

S.No.	Name (IMPORT ITEM LIST)	Qty as per Adv. Lic.	UOM
	Silk And Cashmere Hand Cream		
1	Emulgade F(Cetearyl alcohol(AND)PEG-40 Castor Oil(AND)Sodium Cetearyl alcohol)	18090	KG
2	Eumulgin B1(Ceteareth-12)	1131	KG
3	Crosilk Liquid (Aqua,Silk amino acid,Sodium Chloride,Imidazolidinyl urea,Benzoic acid)	226	KG
4	EXTRAPONE CASHMERE 677785 (Aqua, Glycerine, Hydrolyzed Keratin)	226	KG
5	FRAG 22G_0632389 CASHMERE SILK (Perfume)	452	KG
	Time Reversing Restoring Day Cream		
6	JAR TIME REVERSING DAY CREAM MINI (Material of construction is SAN)	301500	Nos
7	CAP TIME REVERSING MINI JAR (Polypropylene)	301500	Nos
8	UNIT CARTON TIME REV. DAY CREAM MINI (Indicana Silk 220 g/m)	304500	Nos
9	BASE LABEL TIME REV DAY CREAM MINI (Polypropylene)	310500	Nos
10	LEAFLET TIME REV. MINI JAR (Information sheet made of Paper)	310500	Nos
11	SODIUM HYALURONATE 1%(Sodium Hyaluronate)	20.54	kg
12	PHENONIP XB(Phenoxyethanol,Methylparaben,Propylparaben,Ethylparaben)	5.13	kg

13	LEXEMUL 561/CITHROL GMS/AS/NA ES 1862 (Glyceryl Stearate,PEG-100 STEARATE)	30.83	kg
14	PARSOL MCX/NEO HELIOPAN AV (Ethylhexyl Methoxycinnamate,BHT)	20.54	kg
15	Stearic Acid P 1855	15.41	kg
16	BEESWAX WHITE/IVORY(Cera Alba)	10.28	kg
18	NEO HELIOPAN 357/PARSOL 1789(Butyl Methoxydibenzoylmethane)	2.05	kg
19	CETIOL SB45/ LIPEX 512(Butyrospermum Parkii)	14.58	kg
20	CETYL ALCOHOL (LANETTE 16) / ERCANO (Cetyl Alcohol)	10.28	kg
21	MODULAN / ACYLAN(Acetylated Lanolin)	14.72	kg
23	SODIUM HYDROXIDE PELLET EP(Sodium Hydroxide)	2.26	kg
24	PROTEASYL TP LS 8657(Aqua,Glycerin,Pisum Sativum,Sodium Citrate,Chlorphenesin,Potassium Sorbate,Methylparaben)	30.83	kg
25	VEGESERYL HGP LS 8572 B(Imidazolidinyl Urea)	19.17	kg
26	AOSAIN(Ehydrolysed ulva Lactuca Extract)	1.03	kg
28	VITAMIN A PALMITATE 1.7 M.I.U/G(RetinyI Palmitate,Tocopherol)	1.03	kg
29	FRAG. AF N 10106(Parfum)	4.11	kg
31	WHITE PET.JELLY/ MERKUR 525 (Petrolatum)	52	kg
32	TIMIRON SPLENDID GOLD(CI 77891,CI 77019, silica)	3.60	kg
Time Reversing Restoring Night Cream			
1	JAR TIME REVERSING DAY CREAM MINI (Material of construction is SAN)	130650.00	Nos
2	CAP TIME REVERSING MINI JAR (Polypropylene)	130650.00	Nos
3	UNIT CARTON TIME REV. DAY CREAM MINI (Indicana Silk 220 g/m)	131950.00	Nos
4	BASE LABEL TIME REV DAY CREAM MINI (Polypropylene)	134550.00	Nos
5	JAR TIME REV. NIGHT CREAM MINI (Material of construction is SAN)	130650.00	Nos
6	LEAFLET TIME REV. MINI JAR (Information sheet made of Paper)	134550.00	Nos
7	UNIT CARTON TIME REV NIGHT CREAM MI(Indicana Silk 220 g/m)	131950.00	Nos
8	BASE LABEL TIME REV NIGHT CREAM MIN (Polypropylene)	134550.00	Nos

9	PHENONIP XB(Phenoxyethanol,Methylparaben,Propylparaben,Ethylparaben)	2.67	kg
10	BEESWAX WHITE/IVORY(Cera Alba)	4.45	kg
11	CETIOL SB45/ LIPEX 512(Butyrospermum Parkii)	4.45	kg
12	CETYL ALCOHOL (LANETTE 16) / ERCANO (Cetyl Alcohol)	8.91	kg
13	MODULAN / ACYLAN(Acetylated Lanolin)	4.45	kg
14	SODIUM HYDROXIDE PELLET EP(Sodium Hydroxide)	0.89	kg
15	PROTEASYL TP LS 8657(Aqua,Glycerin,Pisum Sativum,Sodium Citrate,Chlorphenesin,Potassium Sorbate,Methylparaben)	13.36	kg
16	VEGESERYL HGP LS 8572 B(Imidazolidinyl Urea)	4.45	kg
17	AOSAINE(Hydrolysed ulva Lactuca Extract)	0.45	kg
28	VITAMIN A PALMITATE 1.7 M.I.U/G(Retinyl Palmitate,Tocopherol)	0.45	kg
29	FRAG. AF N 10106(Parfum)	1.78	kg
30	AMPHISOL K(POTASSIUM CETYL PHOSPHATE)	1.78	kg
31	WHITE PET.JELLY/ MERKUR 525 (Petrolatum)	22.3	kg
32	CITHROL DEGMS NE PE3411/HYDRINE VEG(PEG-2 STEARATE)	8.91	kg
33	TIMIRON SPLENDID GOLD(CI 77891,CI 77019, silica)	1.11	kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

107	Case No.:134/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01942/AM08/	RLA File :05/24/040/00365/AM08/	Lic.No/Date:0510207142 03.08.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 16.4.2008.			

108	Case No.:135/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01943/AM08/	RLA File :05/24/040/00350/AM08/	Lic.No/Date:0510207144 03.08.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 16.4.2008.			

109	Case No.:136/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01944/AM08/	RLA File :07/24/040/00325/AM08/	Lic.No/Date:0710052728 06.08.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to check up whether is deemed export or not and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 16.4.2008.			

110	Case No.:139/46/83-ALC1/2007	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Rejected
	HQ File :01/83/050/01947/AM08/	RLA File :05/24/040/00259/AM08/	Lic.No/Date:0510207196 06.08.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office on 10.1.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

111	Case No.:137/46/83-ALC1/2007	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01945/AM08/	RLA File :07/24/040/00314/AM08/	Lic.No/Date:0710052738 07.08.2007	Defer Date:16.04.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 16.4.2008.

	Case No.:923/24/83-ALC1/2007	Party Name:POLYGON CHEMICALS	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Approved														
	HQ File :01/83/050/00937/AM08/	RLA File :08/24/040/00124/AM08/	Lic.No/Date:0810066500 09.08.2007	Defer Date:														
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/17/2006/Ch.III dated 13.3.2006 and decided to approve this case on repeat basis as under:-																	
112	<table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td rowspan="4">3-Methyl 1:3 Sulpho Phenyl 4-Pyrazolimine</td><td rowspan="4">1 kg.</td><td>1. Diaceto Nitrile (3-Amino Crotononitrile)</td><td>0.475 kg.</td></tr><tr><td>2. Sodium Nitrile</td><td>0.450 kg.</td></tr><tr><td>3. Triethyl Ortho Formate</td><td>0.100 kg.</td></tr><tr><td></td><td></td></tr></table>				Item of Export	Qty	Item of Import	Qty	3-Methyl 1:3 Sulpho Phenyl 4-Pyrazolimine	1 kg.	1. Diaceto Nitrile (3-Amino Crotononitrile)	0.475 kg.	2. Sodium Nitrile	0.450 kg.	3. Triethyl Ortho Formate	0.100 kg.		
Item of Export	Qty	Item of Import	Qty															
3-Methyl 1:3 Sulpho Phenyl 4-Pyrazolimine	1 kg.	1. Diaceto Nitrile (3-Amino Crotononitrile)	0.475 kg.															
		2. Sodium Nitrile	0.450 kg.															
		3. Triethyl Ortho Formate	0.100 kg.															
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE																	

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Case No.: 929/24/83-ALC1/2007	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status: Case Approved
HQ File :01/83/050/00943/AM08/	RLA File :03/94/040/00392/AM08/	Lic.No/Date:0310438866 09.08.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/2/2005/Ch.III dated 18.9.2007 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
5-Hydroxy Isophthalic Acid	1 kg.	1. Isophthalic Acid 2. Caustic Soda Flakes 3. Caustic Potash	2.24 kg. 2.56 kg. 1.8 Kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

114	Case No.:144/46/83-ALC1/2007	Party Name:NU-CORK PRODUCTS(P) LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Rejected
	HQ File :01/83/050/01952/AM08/	RLA File :05/24/040/00356/AM08/	Lic.No/Date:0510207465 10.08.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office on 81.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

115	Case No.:145/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01953/AM08/	RLA File :05/24/040/00398/AM08/	Lic.No/Date:0510207471 10.08.2007	Defer Date:16.04.2008
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 16.4.2008.			

116	Case No.:941/24/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Rejected
	HQ File :01/83/050/00955/AM08/	RLA File :17/24/040/00047/AM08/	Lic.No/Date:1710001730 10.08.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 28.1.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

117	Case No.:1913/26/81-ALC2/2007	Party Name:ORION CHEM PVT.LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Approved
	HQ File :01/81/050/00250/AM08/	RLA File :03/95/040/00406/AM08/	Lic.No/Date:0310439043 10.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/150/2003/Ch.III dated 29.10.2003 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
2,3 Dimethyl-2,3-Dinitro Butane	1 kg.	2-Nitro Propane	1.124 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

118	Case No.:785/24/83-ALC1/2007	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/00964/AM08/	RLA File :03/95/040/01203/AM07/	Lic.No/Date:0310439241 13.08.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.4.2008.			

119	Case No.:970/24/83-ALC1/2007	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/00986/AM08/	RLA File :25/24/040/00006/AM08/	Lic.No/Date:2510001959 14.08.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.4.2008.			

120	Case No.:35/25/83-ALC1/2007	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Approved
	HQ File :01/83/050/01060/AM08/	RLA File :03/95/040/00507/AM08/	Lic.No/Date:0310440413 22.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/41/2005/Ch.III dated 18.3.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
LZ 9229 Marine Diesel Oil Additive containing : 1. 24.76% of Calcium Phenate Chemical Additive for Lubricating Oil Containing Calcium Dodecyl Phenate 36.5% min. & Polybutene Succinic Anhydride 4.5% min. 2. 3.57% of Lubricating Oil containing Base Oil 40% and Polybutene Succinic Anhydride Ethylene Amine condensed componenet 60% 3. 61.91% of 400 TBN Overbased Calcium Sulphonate 4. 3.57% of Polyolefin Amine Alkeneamine 5. 6.91% of 150 Solvent Neultral	1 kg.	1. Low Mole Polybutene 2. Maleic Anhydride 3. 150 Solvent Neutral 4. Ethylene Amine 5. Dodecyl Phenol 6. Diotomaceous Earth (Filter Aid) 7. Hydrated Lime 8. Iso Decanol 9. C ₂₀ – C ₂₄ Linear Alkyl Benzene Sulfonic Acid	0.06577 kg. 0.00727 kg. 0.45616 kg. 0.0027 kg. 0.0833 kg. 0.02670 kg. 0.2528 kg. 0.0032 kg. 0.13215 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

121	Case No.:351/23/85-ALC3/2007	Party Name:AIMEE BAJAJ INTERNATIONAL	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/85/050/00066/AM08/	RLA File :05/24/040/00419/AM08/	Lic.No/Date:0510208088 24.08.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 16.4.2008			

122	Case No.:44/25/83-ALC1/2007	Party Name:SHALIMAR PAINTS LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01069/AM08/	RLA File :03/95/040/01181/AM07/	Lic.No/Date:0310440975 27.08.2007	Defer Date:16.04.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 16.4.2008.			
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123	Case No.: 149/46/83-ALC1/2007	Party Name:IMPACT SAFETY GLASS WORKS P LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01957/AM08/	RLA File :07/24/040/00386/AM08/	Lic.No/Date:0710053085 28.08.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 16.4.2008.			

124	Case No.: 150/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01958/AM08/	RLA File :05/24/040/00445/AM08/	Lic.No/Date:0510208251 29.08.2007	Defer Date:16.04.2008
	Decision : Under D/L. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 16.4.2008.			

125	Case No.: 13/25/83-ALC1/2007	Party Name:ASHAPURA MINECHEM LTD.,	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01038/AM08/	RLA File :03/94/040/00513/AM08/	Lic.No/Date:0310441280 30.08.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Ministry of Mines and also decided refer to MINES. Accordingly the case may be re-listed on 16.4.2008.			

126	Case No.: 34/25/83-ALC1/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01059/AM08/	RLA File :03/95/040/00334/AM08/	Lic.No/Date:0310441325 30.08.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.4.2008.			

127	Case No.: 38/25/83-ALC1/2007	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Approved
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HQ File :01/83/050/01063/AM08/	RLA File :31/24/040/00188/AM08/	Lic.No/Date:3110030567 30.08.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/87/2006/Ch.III dated 25.2.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Rethipon Red 5257	1 kg.	1. 6 Nitro Amino Phenol 2. 1-Phenyl 3-Methyl 5-Pyrazolone 3. Primene 81 R(C 12 – C 14- t- Alkylamine	0.480 kg. 0.610 kg. 0.270 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

128	Case No.:155/46/83-ALC1/2007	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01963/AM08/	RLA File :05/24/040/00231/AM08/	Lic.No/Date:0510208781 10.09.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 16.4.2008.			

129	Case No.:157/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01965/AM08/	RLA File :05/24/040/00484/AM08/	Lic.No/Date:0510209011 14.09.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 16.4.2008.			

130	Case No.:159/46/83-ALC1/2007	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01967/AM08/	RLA File :03/95/040/00592/AM08/	Lic.No/Date:0310443948 21.09.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.4.2008.			

131	Case No.:17/26/85-ALC3/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/85/050/00085/AM08/	RLA File :17/24/040/00059/AM08/	Lic.No/Date:1710001769 21.09.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. It has also been decided to refer application to DIPP. Accordingly the case may be re-listed on 16.4.2008.			

132	Case No.:19/26/85-ALC3/2007	Party Name:INDIAN EMPORIUM	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/85/050/00087/AM08/	RLA File :10/24/040/00114/AM08/	Lic.No/Date:1010027407 24.09.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks . Accordingly the case may be re-listed on 16.4.2008.			

133	Case No.:155/27/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01229/AM08/	RLA File :03/94/040/00565/AM08/	Lic.No/Date:0310444162 25.09.2007	Defer Date:02.04.2008
	Decision : The Committee considered the case as per agenda. The representative of the firm appeared before NC for Personal Hearing. The case was discussed in detail. The representative handed over the chartered accountant certificate. The committee asked the representative to furnish document regarding wastage claim due to moisture in carbon within 15 days to which the representative agreed. The case was deferred for two weeks Accordingly the case may be re-listed on 2.4.2008.			

134	Case No.:156/27/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01230/AM08/	RLA File :03/94/040/00527/AM08/	Lic.No/Date:0310444163 25.09.2007	Defer Date:02.04.2008
	Decision : The Committee considered the case as per agenda. The representative of the firm appeared before NC for Personal Hearing. The case was discussed in detail. The representative handed over the chartered accountant certificate. The committee asked the representative to furnish document regarding wastage claim due to moisture in carbon within 15 days to which the representative agreed. The case was deferred for two weeks Accordingly the case may be re-listed on 2.4.2008.			

135	Case No.:20/29/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01285/AM08/	RLA File :03/94/040/00626/AM08/	Lic.No/Date:0310444515 27.09.2007	Defer Date:02.04.2008
	Decision : The Committee considered the case as per agenda. The representative of the firm appeared before NC for Personal Hearing. The case was discussed in detail. The representative handed over the chartered accountant certificate. The committee asked the representative to furnish document regarding wastage claim due to moisture in carbon within 15 days to which the representative agreed. The case was deferred for two weeks Accordingly the case may be re-listed on 2.4.2008.			

136	Case No.:160/46/83-ALC1/2007	Party Name:AKZO NOBEL COATINGS INDIA PVT LTD,	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01968/AM08/	RLA File :07/24/040/00450/AM08/	Lic.No/Date:0710053597 28.09.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 16.4.2008.			

137	Case No.:182/27/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01256/AM08/	RLA File :03/94/040/00581/AM08/	Lic.No/Date:0310444636 28.09.2007	Defer Date:02.04.2008
	Decision : The Committee considered the case as per agenda. The representative of the firm appeared before NC for Personal Hearing. The case was discussed in detail. The representative handed over the chartered accountant certificate. The committee asked the representative to furnish document regarding wastage claim due to moisture in carbon within 15 days to which the representative agreed. The case was deferred for two weeks Accordingly the case may be re-listed on 2.4.2008.			

138	Case No.:184/27/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01258/AM08/	RLA File :03/94/040/00599/AM08/	Lic.No/Date:0310444643 28.09.2007	Defer Date:02.04.2008
	Decision : The Committee considered the case as per agenda. The representative of the firm appeared before NC for Personal Hearing. The case was discussed in detail. The representative handed over the chartered accountant certificate. The committee asked the representative to furnish document regarding wastage claim due to moisture in carbon within 15 days to which the representative agreed. The case was deferred for two weeks Accordingly the case may be re-listed on 2.4.2008.			

139	Case No.:162/46/83-ALC1/2007	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01970/AM08/	RLA File :07/24/040/00465/AM08/	Lic.No/Date:0710053647 03.10.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the M/o Stee and decided to issued reminder to M/o Steel. Accordingly the case may be re-listed on 16.4.2008.			

140	Case No.:163/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01971/AM08/	RLA File :05/24/040/00542/AM08/	Lic.No/Date:0510210029 04.10.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 16.4.2008.			

141	Case No.:164/46/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01972/AM08/	RLA File :03/95/040/00605/AM08/	Lic.No/Date:0310445115 04.10.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.4.2008.			

142	Case No.:166/46/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01974/AM08/	RLA File :03/95/040/00666/AM08/	Lic.No/Date:0310445408 08.10.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.4.2008.			

143	Case No.:167/46/83-ALC1/2007	Party Name:AERO EXPORTS	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01975/AM08/	RLA File :05/24/040/00543/AM08/	Lic.No/Date:0510210143 08.10.2007	Defer Date:16.04.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 16.4.2008.			
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144	Case No.:168/46/83-ALC1/2007	Party Name:MULCHAND M. ZAVERI	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01976/AM08/	RLA File :08/24/040/00167/AM08/	Lic.No/Date:0810067661 09.10.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data.			

145	Case No.:169/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01977/AM08/	RLA File :07/24/040/00497/AM08/	Lic.No/Date:0710053829 15.10.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to check up whether is deemed export or not and decided defer consideration of the case for four weeks. Accordingly the case may be re-listed on 16.4.2008			

146	Case No.:170/46/83-ALC1/2007	Party Name:RUSHIL DECOR PVT. LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01978/AM08/	RLA File :08/24/040/00177/AM08/	Lic.No/Date:0810067810 15.10.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data.			

147	Case No.:171/46/83-ALC1/2007	Party Name:RUSHIL DECOR PVT. LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01979/AM08/	RLA File :08/24/040/00178/AM08/	Lic.No/Date:0810067812 15.10.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data.			

148	Case No.:100/29/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01365/AM08/	RLA File :03/94/040/00685/AM08/	Lic.No/Date:0310446341 15.10.2007	Defer Date:02.04.2008

	Decision : The Committee considered the case as per agenda. The representative of the firm appeared before NC for Personal Hearing. The case was discussed in detail. The representative handed over the chartered accountant certificate. The committee asked the representative to furnish document regarding wastage claim due to moisture in carbon within 15 days to which the representative agreed. The case was deferred for two weeks Accordingly the case may be re-listed on 2.4.2008.			
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149	Case No.: 3/30/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01372/AM08/	RLA File :09/24/040/00306/AM08/	Lic.No/Date:0910031807 17.10.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.4.2008.			

150	Case No.: 9/30/83-ALC1/2007	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Transferred to Different Section
	HQ File :01/83/050/01378/AM08/	RLA File :03/95/040/00682/AM08/	Lic.No/Date:0310446850 18.10.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VI as the export product is covered under ITC chapter 27.			

151	Case No.: 11/30/83-ALC1/2007	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01380/AM08/	RLA File :05/24/040/00538/AM08/	Lic.No/Date:0510210750 18.10.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 16.4.2008			

152	Case No.: 12/30/83-ALC1/2007	Party Name:GUJARAT CORK & RUBBER PVT LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01381/AM08/	RLA File :52/24/040/00015/AM08/	Lic.No/Date:5210022287 18.10.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 16.4.2008			

153	Case No.: 19/30/83-ALC1/2007	Party Name:PRIVI ORGANICS LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
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	HQ File :01/83/050/01388/AM08/	RLA File :03/95/040/00723/AM08/	Lic.No/Date:0310447171 19.10.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.4.2008			

	Case No.:20/30/83-ALC1/2007	Party Name:EMAMI LIMITED,	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
154	HQ File :01/83/050/01389/AM08/	RLA File :02/24/040/00200/AM08/	Lic.No/Date:0210105400 22.10.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 16.4.2008.			

	Case No.:21/30/83-ALC1/2007	Party Name:ACMECHEM LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Rejected
155	HQ File :01/83/050/01390/AM08/	RLA File :02/24/040/00201/AM08/	Lic.No/Date:0210105401 22.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 26.12.2007. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

	Case No.:33/30/83-ALC1/2007	Party Name:KAJARIA CERAMICS LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
156	HQ File :01/83/050/01402/AM08/	RLA File :05/24/040/00560/AM08/	Lic.No/Date:0510210908 22.10.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 16.4.2008.			

	Case No.:4/30/85-ALC3/2007	Party Name:MASKOT INTERNATIONAL	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
157	HQ File :01/85/050/00108/AM08/	RLA File :31/24/040/00249/AM08/	Lic.No/Date:3110031267 23.10.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 16.4.2008.			

158	Case No.:31/30/83-ALC1/2007	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01400/AM08/	RLA File :03/94/040/00680/AM08/	Lic.No/Date:0310447425 23.10.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.4.2008.			

159	Case No.:34/30/83-ALC1/2007	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01403/AM08/	RLA File :09/24/040/00324/AM08/	Lic.No/Date:0910031854 23.10.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.4.2008.			

160	Case No.:35/30/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01404/AM08/	RLA File :09/24/040/00265/AM08/	Lic.No/Date:0910031861 23.10.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.4.2008.			

161	Case No.:40/30/83-ALC1/2007	Party Name:L`OREAL INDIA PVT. LTD.,	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01409/AM08/	RLA File :31/24/040/00245/AM08/	Lic.No/Date:3110031263 23.10.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of application from RLA.. Accordingly the case may be re-listed on 16.4.2008.			

162	Case No.:175/46/83-ALC1/2007	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Transferred to Different Section
	HQ File :01/83/050/01983/AM08/	RLA File :03/94/040/00731/AM08/	Lic.No/Date:0310447685 24.10.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VII (DES-VII)			

163	Case No.:10/32/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01432/AM08/	RLA File :03/94/040/00699/AM08/	Lic.No/Date:0310447837 25.10.2007	Defer Date:02.04.2008
	Decision : The Committee considered the case as per agenda. The representative of the firm appeared before NC for Personal Hearing. The case was discussed in detail. The representative handed over the chartered accountant certificate. The committee asked the representative to furnish document regarding wastage claim due to moisture in carbon within 15 days to which the representative agreed. The case was deferred for two weeks Accordingly the case may be re-listed on 2.4.2008.			

164	Case No.:176/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01984/AM08/	RLA File :07/24/040/00534/AM08/	Lic.No/Date:0710054154 26.10.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to check up whether is deemed export or not and decided defer consideration of the case for four weeks. Accordingly the case may be re-listed on 16.4.2008.			

165	Case No.:18/33/80-ALC2/2007	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Transferred to Different Section
	HQ File :01/80/050/00558/AM08/	RLA File :03/95/040/00765/AM08/	Lic.No/Date:0310448808 01.11.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-II			

166	Case No.:178/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01986/AM08/	RLA File :05/24/040/00599/AM08/	Lic.No/Date:0510211375 01.11.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to give personal hearing on 16.4.2008 and club all the cases on this date.			

167	Case No.:181/46/83-ALC1/2007	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01989/AM08/	RLA File :34/24/040/00163/AM08/	Lic.No/Date:3410020013 06.11.2007	Defer Date:16.04.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 16.4.2008.			
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168	Case No.: 184/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01992/AM08/	RLA File :07/24/040/00570/AM08/	Lic.No/Date:0710054501 15.11.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to check up whether is deemed export or not and decided defer consideration of the case for four weeks. Accordingly the case may be re-listed on 16.4.2008.			

169	Case No.: 11/38/83-ALC1/2007	Party Name:EXOTIC NATURALS	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01573/AM08/	RLA File :03/94/040/00374/AM08/	Lic.No/Date:0310450292 15.11.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 16.4.2008.			

170	Case No.: 192/46/83-ALC1/2007	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/02000/AM08/	RLA File :03/94/040/00781/AM08/	Lic.No/Date:0310450557 16.11.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.4.2008.			

171	Case No.: 7/38/83-ALC1/2007	Party Name:ESSAR OIL LTD.,	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Transferred to Different Section
	HQ File :01/83/050/01569/AM08/	RLA File :03/94/040/00821/AM08/	Lic.No/Date:0310450437 16.11.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VI as the export product is covered under ITC chapter 27 alongwith other file no. 01/83/50/1343/AM08			

172	Case No.: 15/38/83-ALC1/2007	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01577/AM08/	RLA File :03/94/040/00855/AM08/	Lic.No/Date:0310450551 16.11.2007	Defer Date:16.04.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 16.4.2008.			
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173	Case No.:16/38/83-ALC1/2007	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01578/AM08/	RLA File :03/94/040/00854/AM08/	Lic.No/Date:0310450553 16.11.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 16.4.2008.			

174	Case No.:197/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/02005/AM08/	RLA File :05/24/040/00646/AM08/	Lic.No/Date:0510212232 19.11.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to give PH on 16.4.2008 Accordingly the case may be re-listed on 16.4.2008.			

175	Case No.:198/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/02006/AM08/	RLA File :05/24/040/00647/AM08/	Lic.No/Date:0510212233 19.11.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to give PH on 16.4.2008 Accordingly the case may be re-listed on 16.4.2008.			

176	Case No.:201/46/83-ALC1/2007	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/02009/AM08/	RLA File :02/24/040/00226/AM08/	Lic.No/Date:0210106398 23.11.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 16.4.2008.			

177	Case No.:207/46/83-ALC1/2007	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Approved
	HQ File :01/83/050/02015/AM08/	RLA File :03/94/040/00887/AM08/	Lic.No/Date:0310451959 29.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/136/2006/Ch.III dated 11.1.2008 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Nitro Cellulose Pigment chips (containing Nitro Cellulose Resin 14400 kg. Organic/Inorganic Pigment 1000 kg. and Acetyl Tributyl Citrate Plasticizer 3600 kg)	36000 kg.	1. Nitro Cellulose Resin 2. Organic/Inorganic Pigment 3. Acetyl Tributyl Citrate Plasticizer 4. Ethyl Acetate/Ethyl Alcohol	14688 kg. 18360 kg. 3672 kg. 7200 kg.
Polymide Pigment Chips (Containing Resin namely Polymide Resin 1250 kg. Organic/Inorganic Pigment 1250 kg)	2500 kg.	1. Resin namely Polymide Resin 2. Organic/Inorganic Pigment 3. Ethyl Acetate/Ethyl Alcohol	1275 kg. 1275 kg. 500 kg.
Vinyl Resin Pigmented Chips (Containing Resin namely Vinyl Resin 1750 kg. Organic/Inorganic Pigment 1750 kg.)	3500 kg.	1. Vinyl Resin 2. Organic/Inorganic Pigment 3. Ethyl Acetate/Ethyl Alcohol	1785 kg. 1785 kg. 700 kg.
Acrylic Resin Pigmented Chips (Containing Resin namely Acrylic Resin 200 kg. Organic/Inorganic Pigment 300 kg.)	500 kg.	1. Resin 2. Organic/Inorganic Pigment 3. Ethyl Acetate/Ethyl Alcohol	204 kg. 306 kg. 100 kg.
Cellulose Acetate Butyrate Pigmented Chips (Containing Resin namely Cellulose Acetate Butyrate Resin 2000 kg. Organic/Inorganic Pigment 2500 kg.) Plasticizer namely Phthalate 500 kg.	5000 kg.	1. Cellulose Acetate Butyrate Resin 2. Organic/Inorganic Pigment 3. Plasticizer namely Phthalate 4. Ethyl Acetate/Ethyl Alcohol	2040 kg. 2550 kg. 510 kg. 1000 kg.
Poly Vinyl Butyral Pigmented Chips (Containing Resin namely Poly Vinyl Butyral Resin 1250 kg. Organic/Inorganic Pigment 1250 kg.)	2500 kg.	1. Poly Vinyl Butyral Resin 2. Organic/Inorganic Pigment 3. Ethyl Acetate/Ethyl Alcohol	1275 kg. 1275 kg. 500 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

178	Case No.:53/39/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01632/AM08/	RLA File :09/24/040/00367/AM08/	Lic.No/Date:0910032298 30.11.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.4.2008.			

179	Case No.:70/39/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01649/AM08/	RLA File :03/94/040/00177/AM07/	Lic.No/Date:0310452258 30.11.2007	Defer Date:02.04.2008
	Decision : The Committee considered the case as per agenda. The representative of the firm appeared before NC for Personal Hearing. The case was discussed in detail. The representative handed over the chartered accountant certificate. The committee asked the representative to furnish document regarding wastage claim due to moisture in carbon within 15 days to which the representative agreed. The case was deferred for two weeks Accordingly the case may be re-listed on 2.4.2008.			

180	Case No.:121/39/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01700/AM08/	RLA File :03/94/040/00433/AM08/	Lic.No/Date:0310452875 06.12.2007	Defer Date:02.04.2008
	Decision : The Committee considered the case as per agenda. The representative of the firm appeared before NC for Personal Hearing. The case was discussed in detail. The representative handed over the chartered accountant certificate. The committee asked the representative to furnish document regarding wastage claim due to moisture in carbon within 15 days to which the representative agreed. The case was deferred for two weeks Accordingly the case may be re-listed on 2.4.2008.			

181	Case No.:133/39/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01712/AM08/	RLA File :03/94/040/00845/AM08/	Lic.No/Date:0310453285 10.12.2007	Defer Date:02.04.2008
	Decision : The Committee considered the case as per agenda. The representative of the firm appeared before NC for Personal Hearing. The case was discussed in detail. The representative handed over the chartered accountant certificate. The committee asked the representative to furnish document regarding wastage claim due to moisture in carbon within 15 days to which the representative agreed. The case was deferred for two weeks Accordingly the case may be re-listed on 2.4.2008.			

182	Case No.:211/46/83-ALC1/2007	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Approved
	HQ File :01/83/050/02019/AM08/	RLA File :03/94/040/00927/AM08/	Lic.No/Date:0310453631 11.12.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/136/2006/Ch.III dated 11.1.2008 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Nitro Cellulose Pigment chips (containing Nitro Cellulose Resin 14400 kg. Organic/Inorganic Pigment 1000 kg. and Acetyl Tributyl Citrate Plasticizer 3600 kg)	36000 kg.	1. Nitro Cellulose Resin 2. Organic/Inorganic Pigment 3. Acetyl Tributyl Citrate Plasticizer 4. Ethyl Acetate/Ethyl Alcohol	14688 kg. 18360 kg. 3672 kg. 7200 kg.
Polymide Pigment Chips (Containing Resin namely Polymide Resin 1250 kg. Organic/Inorganic Pigment 1250 kg)	2500 kg.	1. Resin namely Polymide Resin 2. Organic/Inorganic Pigment 3. Ethyl Acetate/Ethyl Alcohol	1275 kg. 1275 kg. 500 kg.
Vinyl Resin Pigmented Chips (Containing Resin namely Vinyl Resin 1750 kg. Organic/Inorganic Pigment 1750 kg.)	3500 kg.	1. Vinyl Resin 2. Organic/Inorganic Pigment 3. Ethyl Acetate/Ethyl Alcohol	1785 kg. 1785 kg. 700 kg.
Acrylic Resin Pigmented Chips (Containing Resin namely Acrylic Resin 200 kg. Organic/Inorganic Pigment 300 kg.)	500 kg.	1. Resin 2. Organic/Inorganic Pigment 3. Ethyl Acetate/Ethyl Alcohol	204 kg. 306 kg. 100 kg.
Cellulose Acetate Butyrate Pigmented Chips (Containing Resin namely Cellulose Acetate Butyrate Resin 2000 kg. Organic/Inorganic Pigment 2500 kg.) Plasticizer namely Phthalate 500 kg.	5000 kg.	1. Cellulose Acetate Butyrate Resin 2. Organic/Inorganic Pigment 3. Plasticizer namely Phthalate 4. Ethyl Acetate/Ethyl Alcohol	2040 kg. 2550 kg. 510 kg. 1000 kg.
Poly Vinyl Butyral Pigmented Chips (Containing Resin namely Poly Vinyl Butyral Resin 1250 kg. Organic/Inorganic Pigment 1250 kg.)	2500 kg.	1. Poly Vinyl Butyral Resin 2. Organic/Inorganic Pigment 3. Ethyl Acetate/Ethyl Alcohol	1275 kg. 1275 kg. 500 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

183	Case No.:210/46/83-ALC1/2007	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/02018/AM08/	RLA File :02/24/040/00247/AM08/	Lic.No/Date:0210107106 12.12.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to call for application from Firm/RLA and defer consideration of the case for four weeks...Accordingly the case may be re-listed on 16.4.2008			

184	Case No.:175/39/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01754/AM08/	RLA File :03/94/040/00882/AM08/	Lic.No/Date:0310453855 13.12.2007	Defer Date:02.04.2008
	Decision : The Committee considered the case as per agenda. The representative of the firm appeared before NC for Personal Hearing. The case was discussed in detail. The representative handed over the chartered accountant certificate. The committee asked the representative to furnish document regarding wastage claim due to moisture in carbon within 15 days to which the representative agreed. The case was deferred for two weeks Accordingly the case may be re-listed on 2.4.2008.			

185	Case No.:176/39/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01755/AM08/	RLA File :03/94/040/00884/AM08/	Lic.No/Date:0310453856 13.12.2007	Defer Date:02.04.2008
	Decision : The Committee considered the case as per agenda. The representative of the firm appeared before NC for Personal Hearing. The case was discussed in detail. The representative handed over the chartered accountant certificate. The committee asked the representative to furnish document regarding wastage claim due to moisture in carbon within 15 days to which the representative agreed. The case was deferred for two weeks Accordingly the case may be re-listed on 2.4.2008.			

186	Case No.:212/46/83-ALC1/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/02020/AM08/	RLA File :17/24/040/00111/AM08/	Lic.No/Date:1710001866 14.12.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 16.4.2008.			

187	Case No.:4/42/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Approved
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HQ File :01/83/050/01780/AM08/	RLA File :17/24/040/00121/AM08/	Lic.No/Date:1710001875 31.12.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/151/2004/Ch.III dated 13.2.2008 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Castor Oil EO-40 (Castor Oil 40 Mole Ethoxylate)	1 kg.	Ethylene Oxide	0.393 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

188	Case No.:5/42/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01781/AM08/	RLA File :17/24/040/00122/AM08/	Lic.No/Date:1710001876 31.12.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.4.2008.			

189	Case No.:6/42/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01782/AM08/	RLA File :17/24/040/00127/AM08/	Lic.No/Date:1710001877 31.12.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.4.2008.			

190	Case No.:3/42/83-ALC1/2007	Party Name:POLYGON CHEMICALS	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Approved
	HQ File :01/83/050/01779/AM08/	RLA File :08/24/040/00229/AM08/	Lic.No/Date:0810069300 01.01.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/17/2006/Ch.III dated 13.3.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
3-Methyl 1:3 Sulpho Phenyl 4-Pyrazolimine	1 kg.	4. Diaceto Nitrile (3-Amino Crotononitrile)	0.475 kg.
		5. Sodium Nitrile	0.450 kg.
		6. Triethyl Ortho Formate	0.100 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

191	Case No.:9/42/83-ALC1/2007	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Transferred to Different Section
	HQ File :01/83/050/01785/AM08/	RLA File :34/24/040/00200/AM08/	Lic.No/Date:3410020521 02.01.2008	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) as per O&M instruction No. 03/08 dt. 31.1.2008.			

192	Case No.:13/42/83-ALC1/2007	Party Name:VENUS ETHOXYETHERS PVT.LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01789/AM08/	RLA File :17/24/040/00126/AM08/	Lic.No/Date:1710001878 03.01.2008	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.4.2008.			

193	Case No.:14/42/83-ALC1/2007	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/01790/AM08/	RLA File :06/24/040/00030/AM08/	Lic.No/Date:0610012735 08.01.2008	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.4.2008.			

194	Case No.:16/42/83-ALC1/2007	Party Name:ATUL LIMITED,	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Approved
	HQ File :01/83/050/01792/AM08/	RLA File :08/24/040/00232/AM08/	Lic.No/Date:0810069527 09.01.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/354/2004/Ch.III dated 16.2.2005 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Formulateld Amine Containing Diamino Diphenyl Methane 70% Isophorone Diamine : 30%	1 kg.	1. Aniline 2. Methanol 3. Isophorone Diamine	0.879 kg. 0.200 kg. 0.305 kg.s
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

195	Case No.:214/46/83-ALC1/2007	Party Name:MARQUE IMPEX	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/02022/AM08/	RLA File :29/24/040/00004/AM08/	Lic.No/Date:2910008995 04.02.2008	Defer Date:16.04.2008
	Decision : Write to NIC for data			

196	Case No.:215/46/83-ALC1/2007	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/02023/AM08/	RLA File :08/24/040/00248/AM08/	Lic.No/Date:0810070047 11.02.2008	Defer Date:16.04.2008
	Decision : Write to NIC for data			

197	Case No.:216/46/83-ALC1/2007	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/02024/AM08/	RLA File :08/24/040/00173/AM08/	Lic.No/Date:0810070054 12.02.2008	Defer Date:16.04.2008
	Decision : Write to NIC for data			

198	Case No.:2/50/83-ALC1/2007	Party Name:SANCHI CHEMICALS PVT. LTD.,	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
	HQ File :01/83/050/02034/AM08/	RLA File :11/24/040/00011/AM08/	Lic.No/Date:1110016891 28.02.2008	Defer Date:16.04.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.4.2008.
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	Case No.:1/50/83-ALC1/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:50/83-ALC1/2007 19.03.2008	Status:Case Deferred
199	HQ File :01/83/050/02033/AM08/	RLA File :17/24/040/00158/AM08/	Lic.No/Date:1710001970 03.03.2008	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to send application to DIPP. Accordingly the case may be re-listed on 16.4.2008.			

Date:02.04.2008
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer